

[Shri Satya Narayan Sinha]

- (9) Supplementary Statement No. XXXIX—Third Session, 1953 of Lok Sabha. [See Appendix VII, annexure No. 9].
- (10) Supplementary Statement No. XXXVII—Second Session, 1952 of Lok Sabha. [See Appendix VII, annexure No. 10].
- (11) Supplementary Statement No. XXXV—First Session, 1952 of Lok Sabha. [See Appendix VII, annexure No. 11].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the River Boards Bill, 1955 which has been passed by the Rajya Sabha at its sitting held on the 9th December, 1955."
- (ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Inter-State Water Disputes Bill, 1955, which has been passed by Rajya Sabha at its sitting held on the 12th December, 1955."

RIVER BOARDS BILL

Secretary: Sir, I lay the River Boards Bill, 1955, as passed by Rajya Sabha, on the Table of the House.

INTER-STATE WATER DISPUTES BILL

Secretary: Sir, I lay the Inter-State Water Disputes Bill, 1955, as

passed by Rajya Sabha, on the Table of the House.

COMMITTEE ON OFFICES OF PROFIT

Pandit Thakur Das Bhargava (Gurgaon): I beg to lay on the Table a copy of the Report of the Committee on Offices of Profit.

COMMITTEE ON PETITIONS SEVENTH REPORT

Shri Raghuramaiah (Tenali): I beg to present the Seventh Report of the Committee on Petitions.

PETITION RE REPORT OF STATES REORGANISATION COMMISSION

Secretary: Sir, under Rule 179 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I have to report that a petition as per statement laid on the Table has been received relating to the Report of the States Reorganisation Commission.

Statement

Petition relating to the report of the States reorganisation Commission.

No. of Signatories	Distt. or Town	State	No. of Petition
1	Hyderabad	Hyderabad	50

CORRECTION OF ANSWER TO UNSTARRED QUESTION

The Deputy Minister of Home Affairs (Shri Datar): I would like to make a statement in order to correct the slight mistake in the reply given on the 4th August 1955 in the Lok Sabha to Shri Raghunath Singh's Unstarred Question No. 202. In reply to that question it was stated that the number of institutions opened by foreign Christian missionaries during the last few years in certain tribal areas was 204 and that this number included educational, medical and

religious institutions. Subsequent information received from one of the State Governments however showed that the number of institutions was 77 less than that originally reported by it. I, therefore, seek the permission of the House to correct my earlier reply which may be amended to read 127. This number includes educational, medical and religious institutions.

Shri T. B. Vittal Rao: On a point of order. Question No. 1144 related to better travel facilities. In my supplementary I asked about permission to run plane services but the hon. Deputy Minister replied that the question pertained to steamer services. We are all very much interested in Andamans and we want a satisfactory reply given to us.

Shri Kamath: It was wrongly addressed.

Mr. Speaker: Let me see it now. That question is vital. It does include to my mind the question of air services. Perhaps it was the wrong Ministry to which he addressed.

Shri Datar: So far as this question of administration of Andamans is concerned, it is true that we deal with it but so far as the question of air services is concerned, it is dealt with by the Communications Ministry.

Mr. Speaker: The absence of information was there and the reply was correct so far as the substance was concerned. But then it was presented wrongly. That is the only thing.

MOTION RE. REPORT OF STATES REORGANISATION COMMISSION

Mr. Speaker: The House will now proceed with the further consideration of the motion:

"That the Report of the States Reorganisation Commission be taken into consideration."

I will now state the position as I have been doing all these days. In all ninety hon. Members have spoken including the half-finished speech that would be continued today. We have now two days. Tomorrow, I think we will sit upto 7 P.M. I propose to call

upon the hon. Home Minister to reply by about 5.30. I do not know what time he will take but if he wants more time, I think he should be given more time. I have assumed that he will not take more than 1½ hours; I have not consulted him.

I have been appealing to hon. Members to be as short as possible. But I am afraid the appeal is not going any further in the direction of success. The programme for today will be as I now state to the House. Of course, I wish to give more time to Punjab where there are more controversies, some time to Bombay for special representations and then other provinces will come in. We should have about a couple of general speeches also. That is the programme. I need not mention the names but the speeches from probable States will be U.P., Andhra, Punjab, Bombay, Bihar, Bengal, Telangana, Himachal, Assam and perhaps some tribals. Hon. Members would therefore keep strictly within their time limit—that is fifteen minutes.

Shrimati A. Kale (Nagpur): Nobody from M.P.?

Mr. Speaker: No. They have spoken. Let there be no questions. If more questions are put and suggestions are made with respect to particular States, there will be less time. I have already said it yesterday. That means they should be excluded. I will call upon Shri Hem Raj now. (*Interruptions.*) The point is that if more time is taken now in making suggestions there will be less time for discussion. That is the programme for today. Every day I am taking stock as to who has spoken and how many have spoken. I can give an analysis to the hon. Members if they want but not at this time.

Shri Thanu Pillai (Tirunelveli): From Madras only one has spoken.

Mr. Speaker: It does not matter. I may repeat that it is not possible to give every hon. Member who wishes to speak a chance of speaking. There is this difficulty. Bearing that difficulty in mind, I said that any person